(a) whether Tribal land can be sold to non-tribals;

(b) if not, the reasons therefor;

(c) whether Tribal land can be mortgaged to banks for loan purpose; and

(d) if so, the details of such transactions in Madhya Pradesh, Jharkhand and Chhattisgarh?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) to (d) The requisite information is being collected.

Non-tribals in scheduled areas as equals

†2086. SHRI ALI ANWAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that by showing all the categories of non-tribals in scheduled areas as equals, even the existence of tribal dalits and other smaller communities has been negated;

(b) if so, whether this kind of issue has been brought to the notice of Government; and

(c) whether Government would take appropriate action to resolve the said problem?

THE MINISTER OF TRIBAL AFFAIRS (SHRI PR. KYNDIAH): (a) There is no category of Scheduled Tribes known as "tribal dalits".

(b) and (e) Do not arise.

Bill for rights of tribals

†2087. SHRI MOTILAL VORA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the recommendations of the Joint Parliamentary Committee considering the Bill regarding rights of tribals on forests has been received by Government.

(b) if so, the details there of;

213

[†]Original notice of the question was received in Hindi.